

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

O.A. NO. 2321 OF 1993

Ist day of November, 1993.

Shri Justice V.S. Malimath, Chairman.

Shri S.R. Adige, Member(A).

1. Rekha Kumar
R/o B-3-B/6-C,
Janakpuri,
New Delhi.

2. Neelima
B-3-B/6-C, Janakpuri,
New Delhi.

... Applicants.

By Advocate Shri B.D. Suran.

Versus

1. Secretary (Education),
Ministry of Human Resources,
Shastri Bhawan,
New Delhi.

2. The Chief Secretary,
Delhi Administration,
5, Alipur Road,
Delhi.

3. The Director of Education,
Delhi Administration,
Old Secretariat,
Delhi.

4. Deputy Director of Education,
Adult Education,
5/9, Under Hill Road,
Delhi.

... Respondents.

ORDER

Shri Justice V.S. Malimath

The petitioner's complaint is about the impugned order dated 29.9.1993. The order says that consequent upon the launching of volunteer based scheme of Total Literacy Campaign (TLC) In National Capital Territory of Delhi Honorarium based programme has to be discontinued w.e.f. 1.10.93. In that view of the matter the services of the petitioners are discontinued w.e.f. 1.11.1993. It is a matter of policy decision

for the Delhi Administration to launch Literacy Campaign with the help of persons to whom honorarium is paid or to based get the programme executed on the basis of a volunteer/scheme where people offer their services without any remuneration. It is entirely a policy matter for the Delhi Administration whether to continue the honorarium based programme. They have taken a decision to discontinue the same. The petitioners cannot complain about the said order as they have not acquired any legal right for continuing with the honorarium based programme. The impugned order cannot, therefore, be interfered with. This petition fails and is, therefore, dismissed. No costs.

Adige
(S.R. ADIGE)
MEMBER(A)

Malimath
(V.S. MALIMATH)
CHAIRMAN

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